

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)
(Special Bench)

Item No. 101

IA No. 1655/2022, CA No. 171/2020
In
CP(IB) No. 02/Chd/Chd/2018
(Admitted)

IN THE MATTER OF:
Allahabad Bank

...Petitioner-Financial Creditor

Versus

Vardhman Chemtech Ltd.

...Respondent-Corporate Debtor

Under Section: 7, 66, IBC 2016

Order delivered on 02.07.2024

CORAM:

SHRI. SUBRATA KUMAR DASH,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Applicant and RP : Mr. Ishaan Dhingra, proxy counsel for Mr.
in IA No. 1655/2022, CA Abhishek Anand, Advocate.
No. 171/2020

For the Respondent No. 1 : Mr. Rajansh Thukral, Advocate.
to 3 in IA No.
1655/2022, CA No.
171/2020

ORDER

As per order dated 09.05.2024, the amended memo of parties has been filed in CA No. 171/2020 by learned for the applicant vide Diary No. 01372/8 dated 05.06.2024. The same is taken on record. Similarly, amended memo of parties filed in IA No. 1615/2022 vide Diary No. 02475/1 dated 05.06.2024. The same is also taken on record.

The matter is listed for arguments today, however, it is stated by the proxy counsel for the applicant that original counsel Mr. Abhishek Anand is

July 02, 2024
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in personal difficulty today. So, the last opportunity may be granted for arguments. Request accommodated. In the meantime, the learned counsels for the parties are directed to file short written submissions at least one week before the next date of hearing, not exceeding more than five pages with relevant case laws, if any, with an advance copy the counsel opposite.

The learned counsel for the respondent has submitted that no rejoinder to the reply is required to be filed.

List this matter on 07.08.2024 for final arguments.

Sd/-
(SUBRATA KUMAR DASH)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)